

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3134**  
**TO BE ANSWERED ON 21<sup>st</sup> DECEMBER, 2023**  
**Supply of CNG at Retail Outlets**

3134.DR. ARVIND KUMAR SHARMA:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Entities authorized for City Gas Distribution in the various allotted Geographic Areas (GAs) across the country by the Petroleum and Natural Gas Regulatory Board (PNGRB), mandated to supply CNG to retail outlets set up/to be set up by newly established Oil Marketing Companies (OMCs) as per Ministry of Petroleum and Natural Gas Resolution No. P-12029(11)/2/2018-OMC-PNG, dated 8th November 2019;
- (b) if so, the procedure that such OMCs must follow for availing CNG supplies from the Authorized CGD entities as per PNGRB-set standardized contractual/commercial terms and conditions for installation of CNG storage/dispensing infrastructure and for supply of CNG at such retail outlets;
- (c) if not, the steps to be taken by such OMCs to make available CNG at their outlets; and
- (d) whether such OMCs propose to offer CNG as the 'new generation alternate fuel' option as required as per above stated Resolution and if so, the details thereof?

**ANSWER**

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्यमंत्री  
(श्री रामेश्वर तेली)

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS**  
**(SHRI RAMESWAR TELI)**

(a) to (c) No sir. The authorized entities are mandated to lay, build, operate or expand a city or local natural gas distribution network for transporting natural gas from high pressure transmission mains to domestic, industrial, commercial premises and CNG stations situated within a specified GA. The CNG Stations may be operated by the authorized entity either directly or through their dealers, including the newly established Oil Marketing Companies as per MoPNG resolution dated 08.11.2019, selected/appointed as per the approved procedures of the authorized entity.

(d) Ministry of Petroleum and Natural Gas vide its resolution dated 8.11.2019 revised the guidelines for granting authorization to market transportation fuels i.e. Motor Spirit/High Speed Diesel, which inter-alia, state that in addition to conventional fuels, the authorized entities and the PSU OMCs (IOCL/BPCL/HPCL) are required to install facilities for marketing at least one new generation alternate fuels i.e. CNG/Liquified Natural Gas/ Electric Vehicle Charging points etc. at their proposed retail outlets within three years of operationalization of said outlet.